

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

07/02/2019

O.A./260/103/2019

ON MEMO

B B SUR
-V/S-
M/O RAILWAYS

ITEM NO:11

FOR APPLICANTS(S) Adv. : Mr. J. Mishra

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	<p>Heard Learned Counsel for the applicant and Respondents.</p> <p>Learned Counsel for the applicant submitted that the applicant is aggrieved by virtue of the order dated 24.09.2018 (Annexure-A/3) in spite of the order dated 14.09.2018 transferring the applicant to Khurda Road, the applicant has not been relieved by the authorities. Respondents' counsel submitted that the applicant has not made the authority concerned i.e., the Sr. DEN Waltair as party to this O.A.</p> <p>However, considering the limited prayer of the applicant in this O.A., the O.A. is disposed of at this stage by directing the Respondent No.2/competent authority to relieve the applicant in pursuance to the order dated 24.09.2018 (Annexure-A/3) to enable him to join at Khurda Road Division</p>

within one month from the date of receipt of copy of this order.

The O.A. is disposed of accordingly at this stage. No costs.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

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